

Ministry in October, 2010 for sanction of grant-in-aid for the years 2008-09, 2009-10 and 2010-11 amounting to Rs. 167.75 lakhs in respect of the schemes for running daycare centres for senior citizens;

(b) the reason for delay in approving this socially relevant scheme; and

(c) by when the sanction will be accorded and funds provided for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No proposal for running and maintenance of Day Care Centre has been received from the Government of Karnataka in October 2010. However, details of grant-in-aid proposals for running and maintenance of Day Care Centres received from the Government of Karnataka for the years 2008-09, 2009-10 and 2010-11 are given below:

Year	No. of proposals received	
	Ongoing	New
2008-09	1	1
2009-10	1	4
2010-11	1	7

(b) and (c) Only one ongoing proposal for running and maintenance of Day Care Centre at Bangalore by Nightingale Medical Trust has been received every year and grants have been released to the said NGO regularly during each of these years.

New proposals could not be taken up during 2008-09 and 2009-10 due to inadequate availability of funds under the Scheme. While examining the new proposals for 2010-11 as per norms and guidelines of the Scheme, certain deficiencies were found. The State Government has been requested to advise the NGOs to send their proposals complete in all respects. On receipt of the proposals in the Ministry, they will be examined as per norms and guidelines of the Scheme.

#### **Reservation benefits to the poor among Upper Castes**

3835. DR. PRABHAKAR KORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Centre is contemplating to extend reservation benefits to the poor among upper castes to ensure social justice and equal rights to all the citizens of the country;

- (b) whether a few of the State Governments have also demanded the same steps from the Centre;
- (c) if so, the response of the Centre in this regard;
- (d) the details thereof;
- (e) whether Government has any time bound plan to implement this programme; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Commission for Economically Backward Classes has submitted its report to the Government. Recommendations of the Commission are under consideration.

(b) to (f) No such proposal/demand has been received from the State Governments during the last year.

#### **Manual Scavenging**

3836. DR. T.N. SEEMA:

SHRI N.K. SINGH:

Will the Minister of SOCIAL. JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that manual scavenging is still continuing in the country despite it is banned under the law;
- (b) the estimate of the number of people engaged in manual scavenging, State-wise;
- (c) how many cases have been charged against the officials who do not enforce the implementation of the laws against manual scavenging;
- (d) how many convictions have taken place in the cases of related offences during the past five years; and
- (e) whether Government is aware that caste discrimination is still forcing the dalits in many parts of the country to resort to manual scavenging for a living?

THE MINISTER OF STATE IN HE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) As per 'Houselisting and Housing Census, 2011, data released by the Registrar General of India, there were